

[Shri K. R. Ganesh]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 847 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (ii) G.S.R. 848 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 850 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 851 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (v) G.S.R. 852 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum. [Placed in Library See No. LT-3574/73].

(5) Two statements (i) correcting the answer given on the 2nd March, 1973 to Unstarred Question No. 1972 by Shri M. S. Purty regarding exemption to foreign technicians from payment of income tax, and (ii) giving reasons for delay in correcting the answer. [Placed in Library. See No. LT-5575/73].

ACCOUNTS OF TEXTILES COMMITTEE FOR 1971-72 AND TEXTILE MACHINERY (PRODUCTION & DISTRIBUTION CONTROL (AMDT.) ORDER, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1971-72 and the Audit Report thereon, under sub-section

(4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-5576/73].

- (2) A copy of the Textile Machinery (Production and Distribution) Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 1184 in Gazette of India dated the 28th April, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5577/73].

NOTIFICATIONS UNDER ORISSA MOTOR VEHICLES (TAXATION OF PASSENGERS) ACT, 1969 AND MOTOR VEHICLES ACT, 1939.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M B RANA): I beg to lay on the Table—

- (1) (i) A copy of Orissa Notification S.R.O. No. 695/73 published in Orissa Gazette dated the 2nd August, 1973 making certain amendment to the Orissa Motor Vehicles (Taxation of Passengers) Rules, 1969, under sub-section (3) of section 23 of the Orissa Motor Vehicles (Taxation of Passengers) Act, 1969, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (ii) A statement (Hindi and English versions) explaining the reason for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5578/73].

- (2) (a) A copy each of the following Notifications making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 13th January, 1973, issued by the President in relation to the State of Andhra Pradesh: